

Panchayat to a Member of Parliament is remarkable. He has taken commendable initiatives in promotion of cooperatives in Satara District of Maharashtra.

Shri Nitin Laxmanrao Jadhav Patil is married to Shrimati Pratima Nitin Jadhav and the couple is blessed with sons, Kshitij and Shaurya.

Hon. Members, on my own and on behalf of the House, I wish them a long, healthy and happy life and extend greetings to their family members.

PAPERS LAID ON THE TABLE

Reports and Accounts (2020-21; 2021-22 and 2022-23) of AIIMS, Awantipora, U.T. of Jammu & Kashmir and related papers

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री प्रतापराव जाधव): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of the Section 18 and Section 19 of the All India Institute of Medical Sciences Act, 1956 (as amended in 2012): -

- (i) (a) Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Awantipora, U.T. of Jammu & Kashmir, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (ii) (a) Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Awantipora, U.T. of Jammu & Kashmir, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (iii) (a) Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Awantipora, U.T. of Jammu & Kashmir, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2014/18/25]

- I. **Notifications of Ministry of Finance**
- II. **Report and accounts (2023-24) of SIDBI (Part I and Part II), Lucknow, Uttar Pradesh and related papers**
- III. **Accounts (2023-24) of IFSCA, Gandhinagar, Gujarat and related papers**

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी.एल. वर्मा): महोदय, मैं श्री पंकज चौधरी की ओर से निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. (i) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) of the Notification No. IFSCA/GN/2024/012, dated the 19th November, 2024, publishing the International Financial Services Centres Authority (Registration of Factors and Registration of Assignment of Receivables) Regulations, 2024, under Section 29 of the International Financial Services Centres Authority Act, 2019 and sub-section (3) of Section 31A of the Factoring Regulation Act, 2011.

[Placed in Library. See No. L.T. 2069/18/25]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), issued under Section 12 of the International Financial Services Centres Authority Act, 2019 and Section 4 of the Securities Contracts (Regulation) Act, 1956: -

IFSCA-PMTS/9/2023-Precious Metals, dated the 9th December, 2024,

(1) granting renewal of recognition to India International Bullion Exchange IFSC Limited, Gujarat as Bullion Exchange and Bullion Clearing Corporation for one year, commencing on the 9th day of December 2024 and ending on 8th day of December 2025 in respect of bullion contracts, subject to the conditions mentioned therein.

(2) IFSCA/India INX/Renewal/2024-25., dated the 9th January, 2025, granting renewal of recognition to India International Exchange (IFSC) Limited, 1st Floor, Unit No. 101, The Signature Building No. 13B, Road 1C, Zone 1, GIFT SEZ, GIFT CITY Gandhinagar-382355, for one year, commencing on the 29th day of December, 2024 and ending on the 28th day of December, 2025 in respect of contracts in securities subject to the conditions mentioned therein.

[Placed in Library. See No. L.T. 2069/18/25]

(iii) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) of the Notification No. IFSCA/India ICC/Renewal/2024-25., dated the 9th January, 2025, granting renewal of recognition to India International Clearing Corporation (IFSC) Limited, 1st Floor, Unit No. 102, The Signature Building No. 13B, Road 1C, Zone 1, GIFT SEZ, GIFT CITY Gandhinagar-382355 for one year,

commencing on the 29th day of December, 2024 and ending on the 28th day of December, 2025 in respect of contracts in securities subject to the conditions mentioned therein, issued under Section 12 of the International Financial Services Centres Authority Act, 2019 and sub-section (4) of Section 8A of the Securities Contracts (Regulation) Act, 1956.

[Placed in Library. See No. L.T. 2069/18/25]

(iv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memoranda:-

- (1) G.S.R. 38(E)., dated the 16th January, 2025, amending the Principal Notification No. G.S.R. 690(E), dated the 28th June, 2017.
- (2) G.S.R. 41(E)., dated the 16th January, 2025, amending the Principal Notification No. G.S.R. 691(E), dated the 28th June, 2017.
- (3) G.S.R. 44(E)., dated the 16th January, 2025, amending the Principal Notification No. G.S.R. 692(E), dated the 28th June, 2017.
- (4) G.S.R. 47(E)., dated the 16th January, 2025, amending the Principal Notification No. G.S.R. 696(E), dated the 28th June, 2017.

[Placed in Library. For (1) to (4), See No. L.T. 2073/18/25]

- (5) G.S.R. 50(E)., dated the 16th January, 2025, amending the Principal Notification No. G.S.R. 673(E), dated the 28th June, 2017.
- (6) G.S.R. 53(E)., dated the 16th January, 2025, amending the Principal Notification No. G.S.R. 674(E), dated the 28th June, 2017.
- (7) G.S.R. 56(E)., dated the 16th January, 2025, amending the Principal Notification No. G.S.R. 1310(E), dated the 18th October, 2017.
- (8) G.S.R. 59(E)., dated the 16th January, 2025, amending the Principal Notification No. G.S.R. 82(E), dated the 25th January, 2018.

[Placed in Library. For (5) to (8), See No. L.T. 2072/18/25]

(v) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Union Territory Goods and Services Tax Act, 2017, along with Explanatory Memoranda: -

- (1) G.S.R. 46(E)., dated the 16th January, 2025, amending the Principal Notification No. G.S.R. 704(E), dated the 28th June, 2017.
- (2) G.S.R. 49(E)., dated the 16th January, 2025, amending the Principal Notification No. G.S.R. 708(E), dated the 28th June, 2017.

- (3) G.S.R. 51(E).., dated the 16th January, 2025, amending the Principal Notification No. G.S.R. 710(E), dated the 28th June, 2017.
- (4) G.S.R. 54(E).., dated the 16th January, 2025, amending the Principal Notification No. G.S.R. 711(E), dated the 28th June, 2017.
- (5) G.S.R. 57(E).., dated the 16th January, 2025, amending the Principal Notification No. G.S.R. 1312(E), dated the 18th October, 2017.
- (6) G.S.R. 60(E).., dated the 16th January, 2025, amending the Principal Notification No. G.S.R. 90(E), dated the 25th January, 2018.

[Placed in Library. For (1) to (6), See No. L.T. 2076/18/25]

(vi) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Integrated Goods and Services Tax Act, 2017, along with Explanatory Memoranda: -

- (1) G.S.R. 45(E).., dated the 16th January, 2025, amending the Principal Notification No. G.S.R. 685(E), dated the 28th June, 2017.
- (2) G.S.R. 48(E).., dated the 16th January, 2025, amending the Principal Notification No. G.S.R. 689(E), dated the 28th June, 2017.
- (3) G.S.R. 52(E).., dated the 16th January, 2025, amending the Principal Notification No. G.S.R. 666(E), dated the 28th June, 2017.
- (4) G.S.R. 55(E).., dated the 16th January, 2025, amending the Principal Notification No. G.S.R. 667(E), dated the 28th June, 2017.
- (5) G.S.R. 58(E).., dated the 16th January, 2025, amending the Principal Notification No. G.S.R. 1311(E), dated the 18th October, 2017.
- (6) G.S.R. 61(E).., dated the 16th January, 2025, amending the Principal Notification No. G.S.R. 86(E), dated the 25th January, 2018.

[Placed in Library. For (1) to (6), See No. L.T. 2077/18/25]

(vii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 62(E).., dated the 16th January, 2025, prescribing Compensation Cess rate of 0.1% on supply of taxable goods by a registered supplier to a registered recipient for export subject to specified conditions, issued under sub-section (1) of Section 11 of the Central Goods and Services Tax Act, 2017, sub-sections (1) and (2) of Section 11 of the Goods and Services Tax (Compensation to States) Act, 2017 and sub-section (1) of Section 6 of the Integrated Goods and Services Tax Act, 2017, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 2075/18/25]

(viii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Integrated Goods and Services Tax Act, 2017 and Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memoranda: -

- (1) G.S.R. 39(E)., dated the 16th January, 2025, amending the Principal Notification No. G.S.R. 683(E), dated the 28th June, 2017.
- (2) G.S.R. 42(E)., dated the 16th January, 2025, amending the Principal Notification No. G.S.R. 684(E), dated the 28th June, 2017.

[Placed in Library. For (1) and (2), See No. L.T. 2077/18/25]

(ix) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Union Territory Goods and Services Tax Act, 2017 and Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memoranda: -

- (1) G.S.R. 40(E)., dated the 16th January, 2025, amending the Principal Notification No. G.S.R. 702(E), dated the 28th June, 2017.
- (2) G.S.R. 43(E)., dated the 16th January, 2025, amending the Principal Notification No. G.S.R. 703(E), dated the 28th June, 2017.

[Placed in Library. For (1) and (2), See No. L.T. 2076/18/25]

(x) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962, along with Explanatory Memoranda: -

- (1) G.S.R. 63(E)., dated the 16th January, 2025, exempting Basic Customs Duty and IGST on import of equipment and consumable samples by the inspection team of IAEA.

[Placed in Library. See No. L.T. 2073/18/25]

- (2) G.S.R. 782(E)., dated the 26th December, 2024, amending the Principal Notification No. G.S.R. 884(E), dated the 7th December, 2023.
- (3) G.S.R. 788(E)., dated the 30th December, 2024, amending the Principal Notification No. G.S.R. 904(E), dated the 26th December, 2022.

[Placed in Library. For (2) and (3), See No. L.T. 2074/18/25]

(xi) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 64(E)., dated the 16th January, 2025, amending the Principal Notification No. G.S.R. 476(E), dated the 6th July, 2019, issued under

sub-section (1) of Section 25 of the Customs Act, 1962 and sub-section (12) of Section 3 of the Customs Tariff Act, 1975, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 2073/18/25]

(xii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (7) of Section 9A of the Customs Tariff Act, 1975, along with Explanatory Memoranda: -

- (1) G.S.R. 774(E)., dated the 18th December, 2024, imposing anti-dumping duty on 'Telescopic Channel Drawer Slider' originating in or exported from China PR for a period of 5 years, in pursuance of final findings issued by DGTR.
- (2) G.S.R. 784(E)., dated the 26th December, 2024, imposing anti-dumping duty on "Digital Offset Printing Plates" originating in or exported from China PR, Japan. Korea RP, Vietnam and Taiwan for a period of 5 years, in pursuance of final findings issued by DGTR.

[Placed in Library. For (1) and (2), See No. L.T. 2074/18/25]

(xiii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. S.O. 5392(E)., dated the 13th December, 2024, appointing common adjudicating authority for show cause notices issued by the officers of Directorate General of Goods and Services Tax Intelligence, under Section 166 of the Central Goods and Services Tax Act, 2017 and Section 24 of the Integrated Goods and Services Tax Act, 2017, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 2071/18/25]

(xiv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memoranda: -

- (1) G.S.R. 760(E)., dated the 10th December, 2024, extending the due date for furnishing FORM GSTR-3B for the month of October, 2024 for registered persons whose principal place of business is in the district of Murshidabad in the State of West Bengal.
- (2) G.S.R. 22(E)., dated the 10th January, 2025, amending the Principal Notification No. G.S.R. 699(E)., dated the 10th November, 2020.
- (3) G.S.R. 23(E)., dated the 10th January, 2025, extending the due date for furnishing FORM GSTR-3B for the month of December, 2024 and the quarter of October to December, 2024, as the case may be.

- (4) G.S.R. 24(E)., dated the 10th January, 2025, extending the due date for furnishing FORM GSTR-5 for the month of December, 2024.
- (5) G.S.R. 25(E)., dated the 10th January, 2025, extending the due date for furnishing FORM GSTR-6 for the month of December, 2024.
- (6) G.S.R. 26(E)., dated the 10th January, 2025, extending the due date for furnishing FORM GSTR-7 for the month of December, 2024.
- (7) G.S.R. 27(E)., dated the 10th January, 2025, extending the due date for furnishing FORM GSTR-8 for the month of December, 2024.
- (8) G.S.R. 72(E)., dated the 23rd January, 2025, publishing the Central Goods and Services Tax (Amendment) Rules, 2025.
- (9) S.O. 419(E)., dated the 23rd January, 2025, waiving the amount of late fee as per the conditions mentioned therein.

[Placed in Library. For (1) to (9), See No. L.T. 2071/18/25]

(xv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962, along with Explanatory Memoranda: -

- (1) Notification Ad-hoc Exemption Order No.7 of 2024, dated the 27th November, 2024, requesting for Ad hoc exemption for import of instruments for implementation of pilot project on Glacial Lake Outburst Flood (GLOF) risk in Sikkim.
- (2) S.O. 5167(E)., dated the 29th November, 2024, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001, along with delay statement.
- (3) S.O. 5399(E), dated the 13th December, 2024, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.
- (4) S.O. 5657(E), dated the 31st December, 2024, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.
- (5) S.O. 294(E), dated the 15th January, 2025, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.

[Placed in Library. For (1) to (5), See No. L.T. 2070/18/25]

II. A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 30 of the Small Industries Development Bank of India, Act, 1989: -

- (a) Annual Report and Accounts of the Small Industries Development Bank of India (SIDBI) (Part I and Part II), Lucknow, Uttar Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.

- (b) Review of performance on the working of the above Bank for the year 2023-24.

[Placed in Library. See No. L.T. 2078/18/25]

III. A copy (in English and Hindi) of the Annual Accounts of the International Financial Services Centres Authority (IFSCA), Gandhinagar, Gujarat, for the year 2023-24, and the Audit Report thereon, under sub-section (4) of Section 16 of the International Financial Services Centres Authority Act, 2019.

[Placed in Library. See No. L.T. 2079/18/25]

- I. Reports and Accounts (2022-23 and 2023-24) of various Companies and related papers**
- II. Reports and Accounts (2023-24) of NIB, Noida, Uttar Pradesh; IPC, Ghaziabad, Uttar Pradesh and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE;
AND THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND
FERTILIZERS (SHRIMATI ANUPRIYA PATEL): Sir, I lay on the Table-

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

- (i) (a) Forty-second Annual Report and Accounts of the Karnataka Antibiotics and Pharmaceuticals Limited (KAPL), Bengaluru, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 2210/18/25]

- (ii) (a) Forty-second Annual Report and Accounts of the Bengal Chemical & Pharmaceuticals Limited (BCPL), Kolkata, West Bengal, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 2029/18/25]

- (iii) (a) Annual Accounts of the Rajasthan Drugs and Pharmaceuticals Limited (RDPL), Jaipur, Rajasthan, for the year 2022-23, together with the